

RAJYA SABHA

Wednesday, 7th May, 1958

The House met at eleven of the clock, Mr. CHAIRMAN in the Chair.

ORAL ANSWERS TO QUESTIONS

RECRUITMENT OF TECHNICAL PERSONNEL FROM INDUSTRIES IN THE PRIVATE SECTOR FOR STATE UNDERTAKINGS

*220 { SHRI BHUPESH GUPTA:
SHRI N. C. SEKHAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have any scheme under which it is proposed to recruit technical personnel from industries in the private sector for State undertakings;

(b) if the answer to part (a) above be in the affirmative, whether Government have come to any agreement with private employers regarding such recruitment; and

(c) if so, what are the details of the agreement?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) There is no scheme for the recruitment of technical personnel solely from the private industries. The Industrial Management Pool Scheme, which was published in the *Gazette of India*, dated 23rd, November 1957, provides for the recruitment of suitable candidates from the open market, including those from the private sector whom the employers concerned are willing to release.

(b) There is no such agreement.

(c) Does not arise.

SHRI BHUPESH GUPTA: May I know, Sir, if it is a fact that the Government, under some agreement or some understanding, recruits techni-

cal personnel from the private sector only when the private sector recommends such technical personnel?

SHRI B. N. DATAR: There is no such agreement.

SHRI BHUPESH GUPTA: May I know, Sir, whether it is a fact that the U.P.S.C. does not entertain any application from the technical personnel in the private sector unless such application is forwarded by the private undertakings concerned in which the applicants are supposed to be working?

SHRI B. N. DATAR: Sir, the U.P.S.C. have received as many as 18,959 applications. They are from various sources. I am not in a position to say how many are from private sector and how many from others.

SHRI BHUPESH GUPTA: May I know, Sir, whether the Government has cared to find out that the applications coming from those employed in the private sector have been forwarded in many cases by the concerns in which they have been working?

SHRI B. N. DATAR: It has been left to the management either to forward the application or not to forward the application.

SHRI V. C. KESAVA RAO: May I know, Sir, whether any list of technical personnel is maintained by the private sector or Government?

SHRI B. N. DATAR: There is another question about this.

SHRI T. S. AVINASHILINGAM CHETTIAR: The point is: There are ...

MR. CHAIRMAN: Please put a question; no point

SHRI T. S. AVINASHILINGAM CHETTIAR: In view of the fact that a large number of technical personnel have to be recruited in Government institutions and in view of the

fact that higher emoluments are offered by them, applications, especially from private educational institutions, are being sent without being sent through the proper channel. Will Government issue strict instructions that such applications should not be received and appointments should not be given until properly relieved?

SHRI B. N. DATAR: That is what has been made clear. In case any candidate is serving under any private management, then he is to forward his application only through the head of that management.

SHRI T. S. AVINASHILINGAM CHETTIAR: Will they give publicity to it because especially now there is such a lot of applications sent?

SHRI B. N. DATAR: It has already been published.

MR. CHAIRMAN: And you have now published it here in the Parliament.

*221. [The questioner (Shri Perath Narayanan Nair) was absent. For answer, vide cols. 1732-1733 *infra*.]

*222. [This question which related to firing by an armyman at Raichur Station was first postponed and later disallowed in view of the answering of Short Notice Question No. 3 on the same subject by the Defence Minister on May 9, 1958.]

MR. CHAIRMAN: I will take up Question No. 223 a little later because the Defence Minister has sent word that he would be coming here soon. After he comes I will take it up.

*223. [For answer, vide cols. 1690-1692 *infra*.]

CREDIT FACILITY FROM JAPAN FOR THE DEVELOPMENT OF IRON ORE DEPOSITS IN THE ROURKELA AREA

*224. SHRI MAHESWAR NAIK: Will the Minister of FINANCE be pleased to state:

(a) whether the Government of Japan are extending any Yen credit

facilities to the Government of India as a part of the recent agreement entered into between the two Governments for the development of iron ore deposits in the Rourkela area;

(b) if so, what is the total amount of this credit facility; and

(c) what are the terms and conditions of this credit?

THE DEPUTY MINISTER OF ECONOMIC AFFAIRS (SHRIMATI TARKESHWARI SINHA): (a) to (c). The Japanese Government have agreed in principle to a loan of \$ 8 million in Yen for purchase of machinery, equipment and other necessary material from Japan for this project. The actual terms and conditions of the loan are to be negotiated further.

SHRI MAHESWAR NAIK: May I know, Sir, what relation has this particular credit got with the proposed loan which is to be secured from the U.S.A. by India and Japan in conjunction?

SHRIMATI TARKESHWARI SINHA: Which proposal? The Japanese loan or the U.S.A. loan?

SHRI MAHESWAR NAIK: It was stated in the House that loans were being negotiated for with the U.S.A. by Japan and India in conjunction. I want to know whether that has got any relation to the credit that is being made available by Japan.

SHRIMATI TARKESHWARI SINHA: Part of the estimated expenditure on this project will come from the U.S. President's Development Loan Fund, and as the hon. Member might remember, a hundred million dollars were voted by the U.S. Congress in 1955 for financial assistance to projects of regional importance on which any two countries of the region agreed. On the basis of such agreement nearly 25 per cent. of the cost can be got from the Fund. To such a basis Japan and India have consented and they have agreed to take this loan from the U.S.A. and the U.S.